

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:286
ANSWERED ON:26.07.2006
OFFICERS CHARGED WITH HUMAN TRAFFICKING
Masood Shri Rasheed

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether certain officers of the Ministry are facing charges of illegal immigration;
- (b) if so, the details thereof; and
- (c) the current status of the investigation process?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA)

(a) and (b) The CBI have registered RC.1 (S)/2006-SCU.1 at SCR.I Branch, CBI on 27.3.2006 u/s 120-B r/w 420,403,467,468,471 IPC and Section 13(1)(d) of PC Act, 1988 and substantive offences thereof against Shri Rakesh Kumar, IFS, former Director General, ICCR and 13 others on the complaint of Satyendra Pandey, Inspector who had conducted the Preliminary Enquiry into the allegations that Shri Rakesh Kumar, IFS; Ms. Kehkeshan Tyagi, Programme Officer (OCD), ICCR entered into a criminal conspiracy with Hargulab Singh and Shiv Kumar Sharma, both r/o Ludhiana and others and pursuant thereto facilitated illegal trafficking of 9 individuals to Berlin by misusing their official position for extraneous considerations. These 9 persons disappeared on reaching Germany.

(c) According to information from the CBI who are conducting the investigations, they have seized 333 documents, examined considerable number of witnesses, and arrested and interrogated one Shri Shiv Kumar Sharma. The investigation is continuing.